

**Advertisement issued in local newspapers by the Joint Publicity Committee of Public Sector banks on drug problems**

2136. SHRI VISHWASRAO RAMRAO PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Joint Publicity Committee of public sector banks had issued an advertisement in the local newspapers in Bombay on drug problems (advertisement in the 'Sunday Observer' of 27th September, 1989);

(b) whether in this advertisement names of two private doctors were mentioned for help;

(c) whether Government are aware that there are voluntary organisations like Alcoholics Anonymous (AA) and Narcotics Anonymous (NA) doing service gratia which are engaged in helping the public; and

(d) if so, what are the reasons for giving publicity to only two private doctors by the Joint Publicity Committee?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b) Yes, Sir.

(c) and (d) The Joint Publicity Committee (JPC) has reported that it had issued the advertisement with the intention of highlighting the evils of drug abuse. JPC has also reported that the two Organisations mentioned in the advertisement are purely voluntary and charitable organisations involved in the fight against drug abuse.

#### Unutilised World Bank Funds

2137. SHRI KRISHNA KUMAR BIRLA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that because of inordinate delays in project implementation substantial World Bank funds remained unutilised and are going to lapse;

(b) if so, what is the project-wise under-utilisation of World Bank aids;

(c) what is the percentage of increase in project cost as a result of delay in its implementation; and

(d) what is the percentage by which the interest burden will go up on account of delays in projects implementation?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) to (c) The assistance committed by the World Bank is utilised over the entire span of the project extending between six to eight years. Hence unutilised amounts would remain each year until project completion. Delayed utilisation of commitments of World Bank assistance may arise due to a number of factors, including currency fluctuations, and project related factors, such as availability of counterpart funding, environmental and other mandatory clearances, unanticipated cost savings and technical problems. At the end of project life, in case unutilised amounts remain, these are ordinarily cancelled, and not available for use in other projects. As on 31st December, 1989, against committed assistance of \$ 20.23 billion, the cancellation of unutilised amounts totalled \$ 782.5 million. This constitutes 3.87 per cent of the assistance committed.

(d) Interest charges are not payable on committed but unutilised amounts, but only on amounts actually disbursed by the World Bank. There is consequently no additional burden of interest charges on account of delayed utilisation.

#### Representation of Financial Institutions on Boards of Companies

2138. SHRI KRISHNA KUMAR BIRLA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have laid down any policy with regard to the representation of financial institutions (LIC, GIC, UTI, IDBI, ICICI and IFCI) on the Boards of Companies in which the financial institutions have made Investments and have not granted any loan;

(b) if the answer to part (a) above be in the affirmative, what is the minimum percentage, if any, of investment by financial institutions *vis-a-vis* total capital of the company for such representation on the Boards of Companies; and

(c) what are the names of the companies in which the financial institutions are being represented as a result of such policy?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b) The Financial Institutions appoint their nominees on all MRTTP Companies as per the existing guidelines in this behalf. As regards, non-MRTTP Companies, nominees are appointed, *inter alia*, where institutional shareholding is 26 per cent or more and where institutional stake by way of term loan/investment exceeds Rs. 5,00 crores.

(c) The names of Companies where institutional nominees are appointed is being collected and will be laid on the Table of the House.

पर्यटन कन्द्र के रूप में इलाहाबाद का विकास

2139. श्री सत्य प्रकाश मालवीय : क्या पर्यटन मंत्री 28 दिसम्बर, 1989 को राज्य सभा में अतारांकित प्रश्न 414 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) इलाहाबाद में नेहरू घाट, फास्ट फूड काउन्टर और यात्री निवास के विकास के संबंध में अभी तक कितनी प्रगति हुई है ; और

(ख) इन योजनाओं के कब तक पूरा हो जाने की संभावना है ?

वाणिज्य और पर्यटन मंत्री (श्री अरुण कुमार नेहरू) : (क) और (ख)

“फास्ट फूडकाउन्टर” इलाहाबाद में 1988-89 में कुभ मेले के दौरान खोला गया था । अन्य दो परियोजनाओं का कार्य-निष्पादन उत्तर प्रदेश की राज्य सरकार द्वारा किया जा रहा है । यात्री निवास भवन का निर्माण कार्य चल रहा है तथा यह “कुर्सी-स्तर” तक पहुँच गया है । नेहरू घाट का विकास कार्य अभी शुरू नहीं किया गया है । राज्य सरकार से पता चला है कि ये दोनों परियोजनाएं जून, 1991 तक पूरी हो जाएंगी ।

विधान सभाओं के चुनाव

2140. श्री सत्य प्रकाश मालवीय : क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि :

(क) हाल ही में 27 फरवरी, 1990 को हुए राज्यों तथा संघ राज्य क्षेत्र पांडिचेरी के विधान सभाओं के चुनावों में कितने उम्मीदवारों ने निर्दलीय उम्मीदवार के रूप में नामांकन-पत्र दाखिल किए थे;

(ख) उनमें से कितने उम्मीदवार निर्वाचित हुए और कितनों की जमानत जप्त हो गई; और

(ग) क्या सरकार गैर-संजीदा उम्मीदवारों को चुनावों में भाग लेने से हतोत्साहित करने के लिए निर्वाचन संबंधी कानूनों में कुछ संशोधन करने का विचार रखती है?

ऊर्जा मंत्री साथ में नागर विमानन मंत्रालय का अतिरिक्त प्रभार (श्री आरिफ मोहम्मद खान) : (क) और (ख) निर्वाचन आयोग से प्राप्त जानकारी संलग्न विवरण में दी गई है ।

(ग) जी हाँ ।